

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.76877 of 2019
(On behalf of Appellant)

AND

Excise Appeal No.75254 of 2019

(Arising out of Order-in-Appeal No.205/HWH/XAP-32/2017-18 dated 29 June 2018
passed by Commissioner of CGST & CX, Kolkata North Commissionerate.)

Commissioner of CGST & CX, Howrah Commissionerate
(M.S.O. Building, (8th Floor) 234/4, A.J.C. Bose Road,
Kolkata-700020.)

...Appellant

VERSUS

M/s.NALCO Water India Limited
(Formerly M/s.N.L.C. Nalco India Limited)

.....Respondent

(1, Lenin Sarani, Konnagar, Distt.-Hooghly,
Pin-712235.)

WITH

Excise Miscellaneous Application No.76876 of 2019
(On behalf of Appellant)

AND

Excise Appeal No.75264 of 2019

(Arising out of Order-in-Appeal No.314/HWH/CE/2018-19 dated 17 September 2018
passed by Principal Commissioner of CGST & Central Excise, Appeals-II
Commissionerate, Kolkata.)

Commissioner of CGST & CX, Howrah Commissionerate
(M.S.O. Building, (8th Floor) 234/4, A.J.C. Bose Road,
Kolkata-700020.)

...Appellant

VERSUS

M/s.NALCO Water India Limited
(Formerly M/s.N.L.C. Nalco India Limited)

.....Respondent

(1, Lenin Sarani, Konnagar, Distt.-Hooghly,
Pin-712235.)

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant (s)
Shri Gautam Barman, (Employee) for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 77297-77298 / 2019

FINAL ORDER NO. 76302-76303 / 2019

DATE OF HEARING : 30 September 2019
DATE OF DECISION : 30 September 2019

P.K.CHOUDHARY :

The present Miscellaneous Applications have been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri A.K.Biswas, Authorized Representative appeared on behalf of the Revenue. Shri Gautam Barman (Employee) appeared on behalf of the Respondent.

3. I find that the appeals are covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)